

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 5879 OF 2012

THERVOY GRAMAM MUNNETRA NALA SANGAM

APPELLANT

VERSUS

UNION OF INDIA & ORS.

RESPONDENTS

O R D E R

Learned counsel for the appellant seeks permission to withdraw the appeal. Permission sought for is granted. However, liberty is granted to the appellant to approach the High Court by filing an appropriate Writ Petition, if they are aggrieved by the orders passed by the Ministry of Environment & Forests, dated 9.8.2010 within four weeks' time from today. If such a Writ Petition is filed, we request the High Court to decide the *lis* between the parties on merits, without reference to the period of limitation and, further, we restrain the respondents herein from raising the issue with regard to *res judicata*.

With these observations, the appeal is disposed of.

.....J.
(H.L. DATTU)

.....J.
(CHANDRAMAULI KR. PRASAD)

NEW DELHI;
OCTOBER 16, 2012